1	2	3	4	5	6
19.	Lakshadweep	1.20	0.00	1.2	0.24
20.	Madhya Pradesh	2050.90	1188.10	862.8	172.56
21.	Maharashtra	2489.91	1313.91	1176	235.20
22.	Manipur	60.00	6.00	54	10.80
23.	Meghalaya	26.67	2.67	24	4.80
24.	Mizoram	46.67	4.67	42	8.40
25.	Nagaland	40.00	4.00	36	7.20
26.	Odisha	530.40	265.20	265.2	53.04
27.	Puducherry	21.60	0.00	21.6	4.32
28.	Punjab	857.02	456.22	400.8	80.16
29.	Rajasthan	1072.80	546.69	526.11	105.22
30.	Sikkim	13.33	1.33	12	2.40
31.	Tamil Nadu	3834.49	2251.69	1582.8	316.56
32.	Telangana	554.77	277.57	277.2	55.44
33.	Tripura	49.33	4.93	44.40	8.88
34.	Uttar Pradesh	3895.16	2257.16	1638.00	327.60
35.	Uttarakhand	197.33	19.73	177.6	35.52
36.	West Bengal	1393.69	751.69	642	128.40
	TOTAL	25182.16	13334.20	11847.96	2369.59

*yet to be released.

Release of funds to Chhattisgarh under ICDS

†1742. DR. BHUSHAN LAL JANGDE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Central share of 50 per cent funds towards Integrated Child Development Scheme has not been released to Chhattisgarh and if so, by when it would be released;

(b) the rates fixed for each beneficiaries under the Supplementary Nutritional Food Programme; and

(c) whether the specified rates should be enhanced in the wake of current increase in prices of food items?

† Original notice of the question was received in Hindi.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The Central Share of 50 per cent funds for implementation of Supplementary Nutrition Programme (SNP) amounting to ₹ 22461.93 lakh has already been released to State Government of Chhattisgarh during current fiscal.

(b) The cost norms fixed for supplementary nutrition for different category of beneficiaries are as under:-

Sl. No	Category	Rates (per beneficiary per day)
1.	Children (6-72 months)	₹ 6.00
2.	Severely malnourished children (6-72 months)	₹ 9.00
3.	Pregnant Women and Lactating Mothers	₹ 7.00

(c) The Government is aware of the rise in rates of food items since last revision of supplementary nutrition cost norms in 2012. The Government is taking necessary steps to remedy the situation.

Maternity Benefit Programme

1743. SHRI AJAY SANCHETI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the highlights of the Maternity Benefit Programme announced by the Government;

(b) the blocks/districts selected for implementation of the programme, State-wise;

(c) whether the programme has the condition that women must not have more than two living children; and

(d) if so, whether Government proposes to relax this condition to bring more women especially of dalit and tribal community under it?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) and (b) The Programme envisages payment of ₹ 6,000/- to eligible Pregnant Women and Lactating Mothers (PW&LM) in all the blocks/districts of the country to improve their health seeking behaviour and nutrition status. The payment is to be made in installments subject to fulfilment of certain health and nutrition conditions through Direct Benefit Transfer (DBT) mode. This benefit would be available to eligible PW&LM except those who are in regular employment with the Central Government or State Government or Public